



2026:AHC-LKO:20089

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 10729 of 2025

Amit Kumar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Ram Raj Ojha, Ram Sajiwan Yadav
Counsel for Opposite Party(s)	: G.A., Chandra Bhanu Singh

Court No. - 23

HON'BLE RAJEEV BHARTI, J.

(I.A. No. 4 of 2026)

This is an application seeking amendment in the memo of bail application, supported with affidavit.

On due consideration, the amendment application is allowed.

Accordingly, learned counsel for the applicant is permitted to carry out necessary amendments in the memo of bail application during course of the day.

(Order on Bail Application)

Heard learned counsel for the applicant and learned AGA for the State and perused the record.

This is first bail application filed on behalf of the applicant who is involved in Case Crime No. 489 of 2024, under Sections 506,471,468,467,420,419,120-B I.P.C, Police Station Sushant Golf City, District Lucknow.

Learned counsel for the applicant submits that the applicant is innocent and he has been falsely implicated in the present case. He further submits that both the parties have entered into compromise by means of compromise deed dated 17.2.2026 (Annexure-S.A.-1) to the extent that

the complainant has received the amount of Rs. 1,50,000/- through Bank Draft and Rs. 30,000/- in cash (Total Rs. 1,80,000/-). The applicant undertakes that he shall pay the rest amount of Rs. 1,70,000/- to the complainant within six months from the date of his release from jail.

It is further submitted that the applicant has no previous criminal history and he is in jail since 31.7.2025. There is no possibility of the applicant of fleeing away after being released from jail or tampering with the prosecution witnesses. He undertakes that in case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicant.

Having heard learned counsel for the parties and having perused the material available on record and considering the fact that the applicant is in jail since 31.7.2025 having no previous criminal history and without entering into the merits of the case, this Court is of the view that it is a fit case for enlarging the applicant on bail.

Accordingly, the bail application is **allowed**.

Let the applicant- **Amit Kumar** involved in the aforesaid case crime number be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court, either personally or through his counsel.

It is made clear that if the applicant fails to pay the aforesaid amount within stipulated time as stated above, the complainant/prosecution shall have liberty to move an application for cancellation of bail.

Any other condition(s) which the trial court/concerned court may deem fit

and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 19, 2026
Shravan